

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.103

CP(IB) No. 142/Chd/Pb/2022

IN THE MATTER OF:

Parmila Pandit

...

Petitioner

Under Section: 94(1) IBC 2016

Order delivered on 09.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Puru Gupta, Advocate

For the Bank of Maharashtra : None

Maharashtra

ORDER

Heard the submissions made by the Ld. counsel for the RP. None is present on behalf of the Bank of Maharashtra at the time of hearing of the matter. Let RP serve **e-notice** to Bank of Maharashtra/on their counsel for filing their objections, if any. It transpires that two opportunities were given to the creditors for filing their objections against the report of the RP. Therefore, last opportunity is granted. It is made clear that if the creditors fails to file their objections against the report on the next date of hearing, then further steps will be taken. Ld. counsel for the RP is directed to communicate this order to all the creditors concern and file a short affidavit of service in this regard.

MAMTA
09.04.2024

Let this matter be posted on 07.05.2024

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)